

**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No. 263/CTK/2015
Assessment Year : 2010-2011

Akamai Construction Pvt Ltd., B-120, Rama Green City, Seepat Road, Bilaspur, Chhattisgarh.	Vs.	ACIT, Sambalpur
PAN/GIR No. AAHCA 0495 K		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 28/08/ 2017
Date of Pronouncement : 28/08/ 2017

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order of the CIT(A)-Cuttack, dated 27.2.2015 for the assessment year 2010-2011.

2. The notice of hearing dated 21.6.2017 sent to the assessee fixing the hearing on 2.8.2017 by Speed Post was returned back unserved by the postal authorities. No other address has been furnished by the assessee to serve the notice of hearing. Hence, on 2.8.2017, the Bench directed to issue the notice of hearing through Id D.R. fixing the hearing on 28.8.2017. On 28.8.2017, when the matter was called for hearing, no one appeared on behalf of the assessee nor any application for adjournment was filed. From the above, we infer that the assessee is not

interested in pursuing the appeal before the Tribunal. Therefore, we dismiss the appeal of the assessee *in limine*.

3. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 28 /08/2017.

Sd/-

sd/-

(Pavan Kumar Gadale)
JUDICIALMEMBER

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 28 /08/2017
B.K.Parida, SPS

Copy of the Order forwarded to :

1. The Appellant : Akamai Construction Pvt Ltd.,
B-120, Rama Green City, Seepat Road,
Bilaspur, Chhattisgarh.
2. The Respondent. ACIT, Sambalpur
3. The CIT(A)- Cuttack
4. Pr.CIT- Cuttack
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack